

C. A. T. Bench, JAIPUR

Date of Order	Orders
23.11.93.	<p>Mr. S. S. Sharma - Counsel for applicant.</p> <p>Heard. the learned counsel for the applicant. The T.A. was dismissed on 18.11.91 on the ground of dismissed in default for non prosecution. Applicant submits that he submitted the application for restoration on 17.12.91. However, it remained pending under defect and the same was decline to be registered on 30.10.92. There is a very critical point that the application submitted by the applicants counsel remains pending for such a long time under defect. We cannot pass any order in this M.P. as the registration has been declined. The question of restoration does not arise. M.P. stands disposed of accordingly.</p> <p> (P.P. Shrivastava) Adm. Member</p> <p> (D.L. Mehta) V.C.</p> <p>Any suit for aff. Case No 1 of Md 3908 & 8509 Dt 15-12-93</p>